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KARNATAKA LOKAYUKTA

No.LOK/INQ/14-A/409/2013/ARE-7

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated 01.09.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Shri R.Vidya Sagar, the then Assistant Engineer(E), T.N.Pura, CHESCOM, Mysore - reg.

Ref:- 1) Proceedings Order No.KPTCL/B21/23516/2011-12 dated 28.09.2013.

2) Nomination order No. LOK/INQ/14-A/409/2013 dated 10.10.2013 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 27.08.2021 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru.

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The Director of KPTCL by Proceedings order dated 28.09.2013 initiated the disciplinary proceedings against Shri R.Vidya Sagar, the then Assistant Engineer(E), T.N.Pura, CHESCOM, Mysore, [hereinafter referred to as Delinquent Board Official, for short as 'DBO' ] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination LOK/INQ/14-A/409/2013 dated 10.10.2013 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DBO for the alleged charge of misconduct, said to have been committed by him. Subsequently, the matter was transferred to ARE-1 and finally, by order dated 4.7.2017, Additional Registrar of Enquiries-7, was re-nominated as the Inquiry Officer to continue the said inquiry.

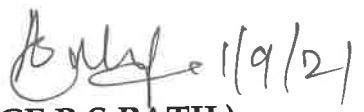
3. The DBO was tried for the following charges:-

“That you Shri R.Vidya Sagar, while working as the Assistant Engineer(E), T.N.Pura, CHESC, Mysore, had demanded bribe amount of Rs.500/- from the complainant Sri Ganesh S/o Mariyappa, Shakthinagar, Mysore on 01.07.2011 to put your signature on the order for regularization of electricity supply to the IP set of Sri K.N.prasad, T.Bettalli, T.Narasipura Taluk and to inspect and give opinion regarding new IP set electricity connection of Sri T.V.Venkataramanappa and had pressurized the complainant Sri Ganesh, attending the said works on behalf of electrical contractor Sri Sripal, to pay bribe amount of Rs.500/- and on 04.07.2011 you received tainted bribe amount of Rs.500/- from the complainant near Sri Nagalingeshwara Temple of T.K.Extension at Mysore and had kept the said tainted bribe money of Rs.500/- in the pocket of your pant on your person and when caught failed to offer satisfactory explanation for possessing said tainted money of Rs.500/- and thereby committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct u/s 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966.”

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4. The Inquiry Officer (Additional Registrar of Enquiries- 7) on proper appreciation of oral and documentary evidence has held that, the above charge against the DBO Shri R.Vidya Sagar, the then Assistant Engineer(E), T.N.Pura, CHESC, Mysore, is 'not proved'.
5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Enquiry Officer and exonerate the DGO Shri R.Vidya Sagar, the then Assistant Engineer(E), T.N.Pura, CHESC, Mysore, of the charges levelled against him.
6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

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